CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.224/AT/2023

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption

of tariff for 334 MW Solar Power Plants connected to the Interstate Transmission System linked with Setting-up of Solar Manufacturing Plant, Selected through Competitive Bidding Process as per the Guidelines dated 3.8.2017 of the Central Government as amended from time to time and interpreted and modified by the Central Government vide subsequent

communications.

Date of Hearing : 15.9.2023

Coram : Shri Jishnu Barua, Chairperson

> Shri I. S. Jha, Member Shri Arun Goval, Member Shri P. K. Singh, Member

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Azure Power India Private Limited and 5 Ors.

Parties Present : Shri M.G. Ramachandran, Sr. Advocate, SECI

Ms. Anushree Bardhan, Advocate, SECI Ms. Tanya Sareen, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI Ms. Srishti Khindaria, Advocate, SECI

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking adoption of tariff for 334 MW Solar Power Projects connected to the Inter-State Transmission System linked with the Setting-up of a Solar Manufacturing Plant as selected through a competitive bidding process as per the Guidelines dated 3.8.2017 issued by the Central Government as amended from time to time and interpreted and modified by the Central Government vide subsequent communications. Learned senior counsel further submitted that the Commission, vide its order dated 2.4.2022, has already adopted the tariff for 8900 MW of Solar Power Projects under the said Scheme, and this additional capacity of 334 MW has been tied up after the passing of the order in the said Petition. Learned senior counsel requested to issue notices to the Respondents to file their respective replies, if any, in the matter.

- Considering the submissions made by the learned senior counsel for the Petitioner, SECI, the Commission directed as under:
 - (i) Admit. Issue notice to the Respondents.

- Respondents may file their replies to the Petition, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
- The Petition will be listed for hearing on 9.10.2023. 3.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)